

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

REGN. NO. OA 940 /87

Applicant through Shri G.D. Gupta, counsel.

Admit.

Mr. Avnish Ahlawat, counsel takes notice on behalf of the Respondents. This case raises the same questions as are raised in OA No. 860/87.

Same interim directions as were issued in OA No. 860/87 on 29.6.87 shall issue in this case also.

Counter on or before 14.8.1987. Rejoinder, if any, within two weeks thereafter. To come up before the Deputy Registrar on 16.9.1987.

Rejoinder not filed

(Kaushal Kumar)
Member
10.7.1987

(K. Madhava Reddy)
Chairman
10.7.1987

10.9.87

Present : Sh. S.P. Talwar, Proxy counsel for
Sh. G.D. Gupta for the applicant.
Sh. Anil Talwar, Proxy Counsel for
Maa. Avnish Ahlawat for respondents.

Rejoinder to be filed within 4 weeks. Be
listed on 26.10.87.

Rejoinder not filed

V.K. Shrivastava
(V.K. Shrivastava)
Deputy Registrar
16.9.1987

26.10.87

Present : Applicant in person.

Sh. Mukul Telsar, Proxy Counsel for
Mrs. Avnish Ahlawat for the respondents.

Rejoinder has been filed. Copy delivered.

Since the pleadings of the case are complete.
Be placed on board for final hearing.*V.K. Shali*(V.K. SHALI)
Deputy Registrar
26.10.198730-10-92List on 12-11-92 alongwith
CA 929/87 & batch of cases:

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Date	Office Report	Orders
		OA Nos. 860, 929, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, & 943/87 12.11.92 Present: Sh. G.D. Gupta, Counsel for the petitioners. Mrs. Avnish Ahlawat, Counsel for the respondents. These cases disposed of by common judgement in OA 860/87 and batch of cases. Judgement dictated in open Court today.  Court Officer, Court-I. Sanjeev

(4)

In the Central Administrative Tribunal
Principal Bench: New Delhi

1. OA No.860/87 Date of decision: 12.11.1992

Suresh Chander ...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another ...Respondents

2. OA NO.929/87

P.N. Sehgal ...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another ...Respondents

3. OA No.931/87

Durga Singh ...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another ...Respondents

4. OA No.932/87

Shabbir Ali ...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another ...Respondents

5. OA No.933/87

B.L. Sharma ...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another ...Respondents

6. OA No.934/87

Ramesh Chander ...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another ...Respondents

7. OA No.935/87

Mohinder Pal ...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another ...Respondents

8. OA No.936/87

S.D. Ratari

...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another

...Respondents

9. OA NO.937/87

Y.P. Sharma

...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another

...Respondents

10. OA No.938/87

D.S. Gusain

...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another

11. OA No.939/87

V.K. Khanna

...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another

12. OA No.940/87

H.S. Mehta

...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another

...Respondents

13. OA No.941/87

V.K. Talwar

...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another

...Respondents

14. OA No.942/87

J.U. Quadari

...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another

...Respondents

15. OA No.943/87

H.K. Shrotrya

...Petitioner

Versus

Chief Secretary, Delhi Administration
& Another.

Coram:-

The Hon'ble Mr. Justice V.S. Malimath, Chairman
The Hon'ble Mr. I.K. Rasgotra, Member(A)

For the petitioners ...Shri G.D. Gupta, Counsel.

For the respondents ...Mrs. Avnish Ahlawat, Counsel.

Judgement(Oral)

(Hon'ble Mr. Justice V.S. Malimath, Chairman)

The learned counsel for the petitioners Shri G.D. Gupta submitted that all the petitioners have since been absorbed in service in Grade-II of Delhi Administration Accounts Service at its initial constitution, to which position Mrs. Avnish Ahlawat, learned counsel for the respondents also agrees. These petitions have become unnecessary. Hence, they are disposed of. We, however, make it clear that on that basis the petitioners are entitled to work out their rights regarding seniority in Grade-II of Delhi Administration Accounts Service and for further promotions. No costs.

2. Let a copy of this judgement be placed in all the case-files of these petitions listed together.

(I.K. Rasgotra)
Member(A)

(V.S. Malimath)
Chairman

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Court Officer
Central Administrative Tribunal
Prin. Secy. Bench, New Delhi
Faridkot House,
Coopers Lane Marg,
New Delhi 110001